Speed post

NATIONAL INVESTIGATION AGENCY
MINISTRY OF HOME AFFAIRS
Opposite C.G.O Complex,
Lodhi Road, New Delhi – 110003

No. 113/Legal/Spl. Court-Judge/NIA/Mizoram 7129 Dated, the June, 2018

Office Memorandum

In reference to the Memo No. HC.VII-242/2013/2045-2047/A dated 06.04.2018 of the Registrar (Vigilance), the Gauhati High Court at Guwahati (High Court of Assam, Nagaland, Mizoram and Arunachal Pradesh), the Central Government, in exercise of powers conferred by sub-section 3 of Section 11 of the NIA Act, 2008, has appointed Shri Joel Joseph Denga, District and Sessions Judge, Aizawl as the **"Special Judge"** to preside over the NIA Special Court at Aizawl.

2

Name of the NIA Special Court notified vide Gazette Notification No.	**Jurisdiction of the Special Court**	**Name of the Judge appointed to preside over the NIA Spl. Court vide Gazette Notification No.**
Court of District and Sessions Judge, Aizwal, notified vide SO 2147 (E) dated 01.09.2010.	Entire state of Mizoram.	Shri Joel Joseph Denga, District and Sessions Judge, Aizawl vide notification No. S.O. 2180 (E) dated 30.05.2018.

02. The MHA notification in this regard has been published in the Gazette of India, Extraordinary, Part-II, as No. S.O. 2180 (E) dated 30.05.2018. A copy of the Gazette notification is enclosed for reference).

8/6/18

(ANIL SHUKLA, IPS)
Inspector General (Legal)
Tel: 011-24367964
e-mail: anilshukla.nia@gov.in

Copy to:-

1. The Registrar (Vigilance), the Gauhati High Court at Guwahati-781001.
2. The Registrar, Gauhati High Court, Aizawl Bench, Aizawl-796001.
3. Shri Joel Joseph Denga, District & Sessions Judge, Aizawl-796001.
3. Branch Office Guwahati.
4. Office file.

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1966] नई दिल्ली, बुधवार, मई 30, 2018/ज्येष्ठ 9, 1940
No. 1966] NEW DELHI, WEDNESDAY, MAY 30, 2018/JYAISTHA 9, 1940

गृह मंत्रालय

अधिसूचना

नई दिल्ली, 30 मई, 2018

का. आ. 2180(अ).—जबकि, केन्द्रीय सरकार ने, राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 (2008 का 34) (जिसे इसमें इसके बाद उक्त अधिनियम के रूप में संदर्भित किया गया है) की धारा 11 की उप-धारा (1) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, भारत के राजपत्र, असाधारण, भाग-II, खण्ड-3, उप-खण्ड (ii) में प्रकाशित दिनांक 1 सितम्बर, 2010 की अधिसूचना संख्या का. आ. 2147 (अ) के तहत आईजोल के जिला तथा सत्र न्यायाधीश के न्यायालय को उक्त अधिनियम की धारा-11 की उप-धारा (1) के प्रयोजनार्थ अनुसूचित अपराधों के विचारण के लिए विशेष न्यायालय के रूप में अधिसूचित किया था, जिसका क्षेत्राधिकार संपूर्ण मिजोरम राज्य था;

और जबकि, श्रीमती लुसी लालरिन्थारी, जिला एवं सत्र न्यायाधीश, आईजोल जिनको भारत के राजपत्र, असाधारण, भाग- II, खण्ड-3, उप-खण्ड (ii) में दिनांक 15 अक्तूबर, 2015 को प्रकाशित अधिसूचना सं. का. आ. 2839 (अ) के तहत उक्त विशेष न्यायालय की अध्यक्षता करने के लिए न्यायाधीश के रूप में नियुक्त किया गया था, का स्थानातंरण हो गया है;

अतः अब, केन्द्रीय सरकार, राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 (2008 का 34) की धारा-11 की उप-धारा (3) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा 15 अक्तूबर, 2015 की अधिसूचना संख्या का. आ. 2839 (अ) का अधिक्रमण करते हुए, सिवाय उन कार्यों के, जिन्हें ऐसे अधिक्रमण के पूर्व किया गया हो अथवा करने से लोप किया गया हो, गुवाहाटी उच्च न्यायालय के माननीय मुख्य न्यायाधीश की सिफारिश पर एतद्द्वारा श्री जोएल जोसफ डेंगा, जिला एवं सत्र न्यायाधीश, आईजोल को उक्त विशेष न्यायालय की अध्यक्षता करने हेतु न्यायाधीश के रूप में नियुक्त करती है।

[फा. सं. 17011/50/2009/आईएस- IV (पार्ट- I) (खण्ड-II)]
सुधीर कुमार सक्सेना, संयुक्त सचिव

MINISTRY OF HOME AFFAIRS

NOTIFICATION

New Delhi, the 30th May, 2018

S.O. 2180(E).—Whereas, in exercise of the powers conferred by sub-section (1) of section 11 of the National Investigation Act, 2008 (34 of 2008) (hereinafter referred to as the said Act), the Central Government had, *vide* notification number S.O. 2147 (E) dated the 1st September, 2010, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), notified the Court of District and Sessions Judge, Aizawl, as the Special Court for the purposes of sub-section (1) of section 11 of the said Act having jurisdiction throughout the State of Mizoram for the trial of Scheduled Offences;

And whereas, Smt. Lucy Lalrinthari, District and Sessions Judge, Aizawl, who was appointed as the Judge to preside over the said Special Court *vide* notification number S.O. 2839 (E) dated the 15th October, 2015, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), has been transferred;

Now, therefore, in exercise of the powers conferred by sub-section (3) of section 11 of the National Investigation Act, 2008 (34 of 2008) and in supersession of the notification number S.O. 2839 (E), dated the 15th October, 2015, except in respect of things done or omitted to be done before such supersession, the Central Government, on the recommendation of the Hon'ble Chief Justice, The Gauhati High Court at Guwahati, hereby appoints Shri Joel Joseph Denga, District and Sessions Judge, Aizawl, as the Judge to preside over the said Special Court.

[F.No. 17011/50/2009/IS-IV (Part-I) (Vol. II)]
SUDHIR KUMAR SAXENA, Jt. Secy.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.